Discretionary powers of the Secretary

3575. SHRI RAM KUMAR KASHYAP: Will the Minister of HOUSING AND URBAN AFFAIRS be pleased to state:

- (a) what are the discretionary powers of the Secretary, Ministry of Housing & Urban Affairs;
- (b) the details of cases wherein Secretaries of the Ministry have used their discretionary powers during the last ten years;
- (c) whether the Secretary of the Ministry can allot shop(s) in Government residential colonies without inviting tender and if so, details thereof, and
- (d) the details of shops allotted without tender by Secretaries of the Ministry during the last ten years in Delhi?

THE MINISTER OF STATE OF THE MINISTRY OF HOUSING AND URBAN AFFAIRS (SHRI HARDEEP SINGH PURI): (a) and (b) The discretionary powers of Secretary, Ministry of Housing & Urban Affairs are provided in various rules/guidelines issued from time to time wherein powers to relax any provision is given.

(c) and (d) Secretary of the Ministry of Housing and Urban Affairs approves allotment of shops to Government agencies/establishments for providing essential utility services for meeting the day to day requirement of residents of Government colonies. Secretary accordingly approved allotment of nine shops in the newly built New Moti Bagh to Cooperatives, Government Banks and Kendriya Bhandar in March, 2012.

Ranchi as Smart City

3576. SHRI DHIRAJ PRASAD SAHU: Will the Minister of HOUSING AND URBAN AFFAIRS be pleased to state:

- (a) the budgetary allocation made for the development of Ranchi as a Smart City;
- (b) the amount utilized out of ii for the development of Ranchi as a Smart City; and
- (c) the details of the other schemes proposed for the development of Ranchi city in Jharkhand?